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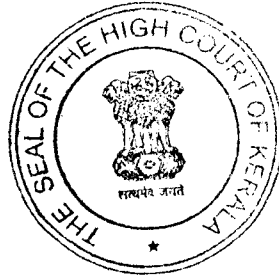
Kochi - 682 031  
Dated - 07-09-2018

B1(A) - 38766/2018

Empowering Judicial Magistrate of First Class and Chief Judicial Magistrate in the Union Territory of Lakshadweep to try offences punishable under Section 32 of the Bureau of Indian Standards Act, 2016 - notification - issued

**NOTIFICATION**

By virtue of the powers conferred by Sub Section (1) of Section 32 of the Bureau of Indian Standards Act, 2016, the High Court of Kerala hereby specially empowers the Judicial Magistrate of the First Class, Androth and Chief Judicial Magistrate, Amini in the Union Territory of Lakshadweep to try offences punishable under the Bureau of Indian Standards Act, 2016 arising within the limits of their respective territorial jurisdiction.



(By Order)

  
K. Haripal  
Registrar (Subordinate Judiciary)

To

The Additional Chief Secretary to Government, Home (C)  
Department, Thiruvananthapuram ( with C/L ).  
Scientist F & Head, BIS Kochi, 2<sup>nd</sup> floor, Vankarath Towers, Signal Jn. NH  
Bye-pass Road, Palarivattom, Kochi  
Department of Legal Metrology, Lakshadweep Administration, Kavaratti  
The Superintendent of Government Press, Thiruvananthapuram  
( For publication in the Gazette)  
The District Judge, Kavaratti  
The Chief Judicial Magistrate, Amini  
The Munsiff-Magistrate, Androth  
✓ The I.T Section, High Court (For uploading in the official website)  
The file.